BEFORE THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE THE HON'BLE MR JUSTICE TNK SINGH & THE HON'BLE MR JUSTICE S R SEN

16.07.2015

Mr. K.S. Kynjing, learned Advocate General, and Mr. N.D. Chullai, learned senior Govt. Adv., assisted by Mr. S. Sen Gupta, learned GA, represent the State respondents.

Learned counsel for Airport Authority of India, Shri. R. Debnath has not received any instruction, thus he prays for and is granted a weeks' time to remind the Chairman, Airport Authority of India, failing which he shall remain present in Court. Smti. Pooja Pandey, Deputy Commissioner, Ri Bhoi District, who is present in Court, states that the contiguous land as demanded by the defence in lieu of its land required for construction of airport has already been identified, but till date the Defence Authorities have not conveyed their consent. That is why the acquisition process has not yet started. Let a notice issue to the Defence Secretary, Government of India, and the Chief of Army Staff to file response failing which the Court may be constrained to seek their appearance. List the matter on 23.07.2015.

JUDGE JUDGE CHIEF JUSTICE

Sylvana